IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD BENCH

...

O.A.No. 1031/99.

Dt. Of Decision : 04-08-99.

V.Padmavathi

.. Applicant.

Vs

1. The Superintendent of Post Offices,
    Wanaparthi Division,
    Wanaparthi - 509 103
    Mahaboobnagar District.

2. The Chief Post Master General,
    A.P.Circle, Dak Bhavan,
    Hyderabad-500 001.

.. Respondents.

Counsel for the applicant   : Mr.N.Saida Rao"

Counsel for the respondents   : Mrs.P.Madhavi Devi, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.N.Saida Rao, learned counsel for the applicant and Mrs.P.Madhavi Devi, learned counsel for the respondents.

2.   A notification for filling up the post of EDBPM, Janumpally Branch Office was issued by the notification No.B2/BPM/Janumpally/KCP DATED 24-11-98 (Annexure-2). As per that notification the post was reserved for OBC candidate. There were three applications were received. But the department had cancelled that notification and issued a second notification No.B2/BPM/Janumpally dated 28-06-99 (Annexure-7) reserving that post for OBC candidate only. The applicant challenges the second notification and prays for consideration of his case on the basis of the first notification.

3.   As per the docket order dated 15-07-99 the proceedings which lead to the cancellation of the first notification was produced to-day. We have perused the applications received from other two candidates also apart from the application submitted by the applicant. The applicant had submitted an OBC certificate signed by the Mandal Revenue Officer. Similar certificates were also submitted by the other two candidates who applied in response to the first notification. It is not understood why the OBC certificates of other two candidates were not recognized whereas similar certificate of the applicant was accepted. We see no reason for rejection of other two applications. Further we asked the learned counsel for the respondents to show whether the caste mentioned in the other two applications are not treated as OBC. That can be done only by producing a list of recognized OBC list. The learned counsel for the respondents could not produce any such list. Hence, it has to be held that the other two applications are also in order and as three applications had been received in response to the first notification dated 24-11-98 we see no reason for canceling that notification and issuing the second notification dated 28-06-99.

4.   Hence, the following direction is given:-

The second notification dated 28-06-99 is unwarranted and hence it is set aside. The respondents should consider the applications received in response to the first notification dated 24-11-98 and select most meritorious candidate in accordance with law for filling up the post of EDBPM, Janumpally B.O., Kollapur.

5.   With the above direction the OA is disposed of at the admission stage itself. No costs.
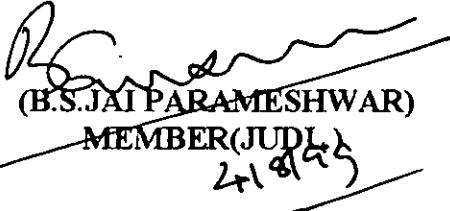
(B.S.JAI PARAMESHWAR)   (R. RANGARAJAN)
MEMBER(JUDL.)   MEMBER(ADMN.)
2-1-8/99

Dated : The 04th August, 1999.
(Dictated in the Open Court)
SPR

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH:HYDERABAD:

THE HON'BLE MR.JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER (ADMN)

THE HON'BLE MR.R., RANGARAJAN :
MEMBER (ADMN)

THE HON'BLE MR.O.S.JAY PARAMESHWAR:
MEMBER (JUDL)

ORDER: Date. 4/8/99

ORDER / JUDGMENT

MA./RA./CP.NO
IN
DA.NO. 1031/99

* ADMITTED AND INTERIM DIRECTIONS
  ISSUED.

ALLOWED.

(6 copies)

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWAN

ORDERED/ REJECTED

NO ORDER AS TO COSTS.